
(2020) 10 SEBI CK 0122

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.203 Of 2020

Jyoti Jha & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 05-10-2020

Acts Referred:

Citation : (2020) 10 SEBI CK 0122

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Yakshay Chheda, Majid Siddiqi, Vishal Kanade, Nidhi Singh, Kinjal Bhatt, Vidhii Partners

Judgement

1. We have heard Mr. Yakshay Chheda, Advocate for the Appellants and Mr. Vishal Kanade, Advocate assisted by Ms. Nidhi Singh and Ms. Kinjal

Bhatt, Advocates for the Respondent through video conference. Put up this matter tomorrow i.e. 6th October, 2020. The learned counsel for the

respondent will provide a copy of the judgment in the case of Bharti Goyal vs. SEBI to the Tribunal as well as to the counsel for the appellant during

the course of the day.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed

copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.